(iii) No. 5/8/85-Home (P)Estt. dated the 11th April, 1985, publishing the Delhi Police (Miscellaneous matters) (Amendment) Rules, 1985.

[Placed in Library. See No. LT-1233/85 for (i) to (iii)].

## PRESENTATION OF REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION

SHRI M. M. JACOB (Kerala): Sir, I beg to present the Sixty-eighth Report (in English and Hindi) of the Committee on Subordinate Legislation.

## REFERENCE (TO THE STATEMENT OF THE PRIME MINISTER RE-GARDING PROMULGATION OF EMERGENCY, MADE ON 7TH JULY, 1985, AT A PRESS CONFERENCE

SHRI DIPEN GHOSH (West Bengal): Mr. Chairman, I thank you for giving me, and, for that matter, other Members too, the opportunity to make a mention and seek certain clarifications on the honourable Prime Minister's statement on the emergency of 1975. I also appreciate the Prime Minister for an open and frank expression of his uninhibited mind in support of 1975 June emergency which even the then Prime Minister who had clamped that emergency, later conceded that it was wrong... (Interruptions).

MR. CHAIRMAN: If there are disturbances from the other side, the whole session will end in disturbance. Please, therefore, don't disturb. Please hear them patiently. I will give opportunity to one or two Members from your side also. .. (Interruptions) Mr. Dipen Ghosh, you don't answer that gentleman.

SHRI DIPEN GHOSH: Lest there should be any dispute or controversy a<sub>s</sub> to the veracity of the particular statement of the Prime Minister mads

in the Press Conference held on 7 th July, let me read out, first of all, the particular excerpt from the transcript of the Prime Minister's press conference since circulated by the Press Information Bureau. I shall read out both the question and the answer. "Question—Mr. Prime Minister, it is exactly ten years after the emergency. Do you think at this stage that the declaration of emergency wa.s the right step to have been taken and if similar conditions of unrest, as it was called, prevail, will you resort to the same measures?"

"PRIME MINISTER: I think at this time it was the right step and there were various forces working. If those conditions are repeated, it might be necessary to have an Emergency. But that will have to be seen with the conditions that prevail. There can be absolutely equivalent set of situation, there cannot be a equivalent situation. Things will be different. I, personally, am not in favour of using such harsh measures if they can be avoided. But, if it is necessary, they must be used."

SHRI J. K. JAIN (Madhya Pradesh): What is wrong with this? You should be satisfied with this. Why are you wasting the time of the House? (Intemtptions).

SHRI DIPEN GHOSH; Sir, the point... (Interruptions). What shall I do?

MR. CHAIRMAN: I would appeal to this side of the House to please allow the other side to make their statement. The Prime Minister is quite capable of taking care of himself. He does not want your assistance. Please do not interfere.

SHRI DIPEN GHOSH: Thank you, Sir. I admit, Sir, first of all that the question itself was misleading, if not want only mischievous. But as far as the answer of the Prime Minister 5s concerned, I must say, even to put it